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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

O.A.Sr.NO 135/99

Date of decision: 8-1-1999

CA 86/1999.

Between :

1. D.S.P. Murthy
2. K.Panduranga Rao
3. Ch.Sambasiva Rao
4. Vinukonda Omkar .. Applicants.

A N D

1. Divisional Railway Manager(Personnel)
South Central Railway,
Vijayawada.
2. Senior Divl. Mechanical Engineer(C&W),
South Central Railway,
Vijayawada.
3. Senior Deputy General Manager,
& Chief Vigilance Officer,
South Central Railway, Rail Nilayam,
Secunderabad.
4. General Manager,
South Central Railway,
Rail Nilayam,
Secunderabad. .. Respondents.

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Counsel for the Applicants : Mr. G.V. Subba Rao

Counsel for the Respondents : Mr. N.R. Devraj

Coram:

Hon'ble Shri Justice D.H. Nasir, Vice-Chairman

Hon'ble Shri H. Rajendra Prasad, Member (A)

JUDGEMENT
(Per Hon'ble Shri H. Rajendra Prasad, M(A))

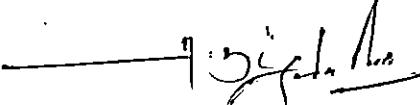
Heard Mr. G.V. Subba Rao for the Applicants and Mr. N.R. Devraj for the Respondents.

2. The Applicants were candidates at a departmental examination for promotion to Intermediate Apprentice (TXR) conducted on 12th December, 1998. Even though the applicants successfully completed the written part of the examination on four earlier occasions too, they had not been selected, apparently on the result of their inadequate performance at the viva-voce test, which forms of a part of such Examinations. On the present occasion, however, none of them managed even to pass the written examination. Arising out of this failure the applicants now raise a number of allegations which have serious vigilance implications.

3. In our view this is a fit case which should receive the attention of SDGM and Chief Vigilance Officer, with a view to clearing-up suspicions which seems to hang around the conduct of the said examination and the manner of selections. We need scarcely add that it is hardly in the interests of department to allow such suspicions to remain uninvestigated. This should be done early and such follow-up action as may be called for - depending on the findings of the enquiry - should be ordered, including, if necessary, the cancellation of the examination and rescinding of the results.

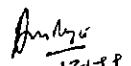
4. The OA is disposed of in terms of the above observation, and with a further direction that the result of recently concluded Intermediate Apprentice TXR Examination shall not be declared prior to the final clearance of SDGM.

5. Thus the OA is disposed of.


(H. Rajendra Prasad)
Member (A)


(D.H. Nasir)
Vice-Chairman

Dictated in the open court


Amulya
13-1-99.

COPY TO:-

1ST AND 2ND COURT

1. H.D.H.N.J.
2. H.H.R.P. M.(A) ✓
3. H.B.S.J.P. M.(J) ✓
4. D.R.(A) ✓
5. SPARE ✓

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE CHAIRMAN ✓

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER (A) ✓

THE HON'BLE MR.R.RANGARAJAN
MEMBER (A) ✓

THE HON'BLE MR.B.S.JAI PARAMESWAR
MEMBER (J) ✓

DATED: 8-1-99

ORDER/ JUDGMENT

M.A./R.A./C.P.NO.

In

D.A. NO. 86/99

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/ REJECTED

NO ORDER AS TO

केन्द्रीय प्रशासनिक अधिकार अधिकार
Central Administrative Tribunal
शेषण / DESPATCH

9 copies

SRR

14 JAN 1999

हृषीकाव व्यायपीट
HYDERABAD BENCH